

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, AT PUNE

Original Application No.334 of 2024 PB

Vinod Kumar Giridharilal

Applicants

Vs

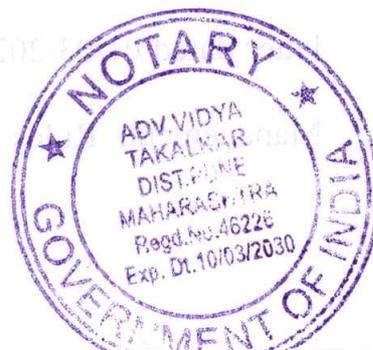
State of Maharashtra & Others. ....

Respondents.

**Affidavit of behalf of Maharashtra Pollution Control Board R-2.**

I, Achyut Sheshrao Nandvate, the Sub-Regional Officer,  
Chhatrapati Sambhaji Nagar, Maharashtra Pollution Control Board  
(R.No.3) is submitting affidavit in compliance with order passed by this  
Hon'ble Tribunal dated 20<sup>th</sup> Feb 2026.

- 1) I say and submit that order passed by Hon'ble NGT dated 20<sup>th</sup> Feb 2026  
has been communicated to Municipal Corporation of Chhatrapati  
Sambhaji Nagar vide letter dated 6<sup>th</sup> March 2026 with request to deposit  
the amount of Environmental compensation amount of Rs.7,42,12,500/-  
(Rupees Seven Crore Forty Two Lakhs Twelve Thousand Five Hundred  
only), which has been assessed/ calculated by the Joint Committee.  
Further, the said amount will be utilized for brining improvement in the  
surrounding area at the site in question. A copy of said communication  
dated 6.3.2026 is enclosed and marked as an **Annexure-1.**

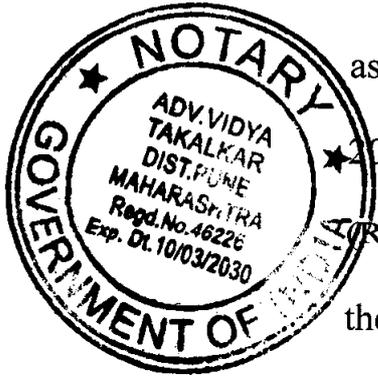




2) I say and submit that the Respondent Board has granted Authorization to Chh. Smabhajinagar Municipal Corporation as follows.

a) The Board has granted Authorization to Chh. Smabhajinagar Municipal Corporation vide letter dated 01/03/2026 as per provisions of Municipal Solid Waste Management, Rules 2016 for Bio-mining activity at Gut No. 78 & 79 Naregaon. A copy of said authorization granted to Chh Sambhajinagar dated 1.3.2026 is enclosed and marked as an **Annexure-2**.

b) The Respondent Board has granted Authorization to Chh. Sambhajinagar Municipal Corporation vide letter dated 01/03/2026 as per provisions of Municipal Solid Waste Management, Rules 2016 for municipal solid waste processing activity at Gut No. 231 (Reservation No. A-10) at Chikhalthana for windrow composting to the tune of 150 MT/Day. MPC Board have granted Authorization to Chh. Sambhajinagar Municipal Corporation vide letter dated 01/03/2026 for municipal solid waste processing activity at Gut No. 66,67 (Reservation No. A-41) at Padegaon for windrow composting to the tune of 150 MT/Day. Further, MPC Board have granted Authorization to Chh. Sambhajinagar Municipal Corporation vide letter dated 01/03/2026 as per provisions of Municipal Solid Waste Management, Rules 2016 for municipal solid waste processing



activity at Gut No. 05 & 14 (Reservation No. B-19), at Harshool for windrow composting to the tune of 150 MT/Day. A copy of said communication dated 1.3.2026 is enclosed and marked as an

Annexure-3

Solemnly affirmed on this \_\_\_\_\_ day of March 2026 at Chh.

Sambhaji Nagar.

For and on behalf of  
Maharashtra Pollution Control Board

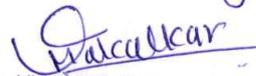


(Achyut Sheshrao Nandvate)

SRO-Chh Sambhajanagar

**AFFIDAVIT**

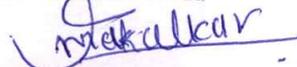
Solemnly affirmed before me by  
by Shri/Smt. Achyut sheshrao Nandvate  
R/o CSN SRO  
Tq. CSN Dist. CSN  
Who identified by Dr. Snehal Kasey Snehal  
Whom He/She is personally Known.



Adv. Vidya Takalkar  
Notary Govt. of India  
Pune Dist. Maharashtra

17/03/2026

**BEFORE ME**

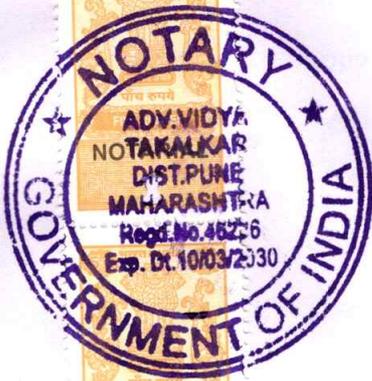


**ADV.VIDYA TAKALKAR**  
NOTARY GOVT. OF INDIA  
PUNE DIST. MAHARASHTRA  
REG.NO.46226

**NOTED AND REGISTERED**

SERIAL NUMBER.....12/2026

Date.....17/03/2026..



Item No.14

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.157 OF 2024 (WZ)  
[EARLIER ORIGINAL APPLICATION NO.334/2024 (PB)]**

Vinod Kumar Girdharilal

.....Applicant

***Versus***

The Commissioner, Chhatrapati Sambhajinagar  
Municipal Corporation & Ors.

....Respondents

**Date of hearing: 20.02.2026**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant : None present.

Respondents : Mr. Aniruddha S. Kulkarni, Advocate for R-1

**ORDER**

1. Today, none has appeared from the side of applicant despite he having been directed by us on the previous date to provide a copy of the present Original Application to the learned counsel for Respondent No.1- Chhatrapati Sambhajinagar Municipal Corporation and appear in-person before this Tribunal.

2. In view of above, we direct the Registry of this Tribunal to serve a copy of the present Original Application upon learned counsel for Respondent No.1 through e-mail forthwith. Thereafter, an additional affidavit, if so required, may be filed by Respondent No.1 within two weeks.

3. In compliance with our previous order dated 13.11.2025, learned counsel for Respondent No.1 has filed an additional affidavit dated 20.02.2026, in which it is made clear that total quantity of legacy waste at

the site is 10,00,000 MT, out of which approximately 9 lakhs MT has already been remediated under the present bio-mining project, and that the remaining quantity is under continuous process of clearing and the same would be cleared on or before 31<sup>st</sup> December, 2026.

4. Further, it is mentioned in this additional affidavit by Respondent No.1 that prior Environmental Clearance (EC) is not required for the activity being run by Respondent No.1 for clearing and bio-remediation/ bio-mining of legacy waste, as the same forms part of municipal solid waste processing activities, such as segregation, composting and RDF preparation, when undertaken as standalone activities, do not attract the provisions of the EIA Notification, 2006.

5. With respect to Leachate Management and Treatment, it is further mentioned in this additional affidavit by Respondent No.1 that at present, no leachate is being generated from the legacy waste dumping site because the waste has substantially undergone bio-decomposition over a period of time. However, as a precautionary environmental safeguard and in compliance with the observations of the Joint Committee, the Answering Respondent has provided necessary leachate collection and management arrangements at the site, and if any incidental runoff or moisture is monitored, the same would be handled in an environmentally sound manner to prevent contamination of surrounding soil or groundwater.

6. Let a copy of the above additional affidavit of Respondent No.1 be served upon the applicant, if not already served, who may file rejoinder affidavit against the same, if any, within two weeks.

7. Learned counsel for Respondent No.1 has agreed to deposit the amount of Rs.7,42,12,500/- (Rupees Seven Crore Forty Two Lakhs Twelve Thousand Five Hundred only), which has been assessed/ calculated by the Joint Committee, subject to the condition that the same, after being

deposited, would be utilized for the improvement of the facility at the site in question.

8. In view of the consent given by learned counsel for Respondent No.1 that Respondent No.1 is ready to make payment of the above-mentioned amount of EDC, we direct, at this stage, that the said amount of EDC be deposited by Respondent No.1 with the Maharashtra Pollution Control Board (MPCB) within a period of three months from the date of uploading of this order and that the said amount shall be utilized by the MPCB for brining improvement in the surrounding area at the site in question.

9. Since there is no counsel appearing to represent Respondent No.2-MPCB today, we direct Respondent No.2 to file rejoinder affidavit, if so required, against the above additional affidavit of Respondent No.1 within two weeks.

10. It is apprised by learned counsel for Respondent No.1 that despite the direction having been issued by this Tribunal to the MPCB, on the previous date i.e. on 13.11.2025, to ensure that decision on the renewal of Authorization Application under S.W.M. Rules, 2016, which was moved by Respondent No.1 on 12.12.2023, be expeditiously taken and communicated to Respondent No.1, the same is still pending consideration before them since the year 2023. We reiterate our previous order and direct the MPCB that decision be taken in this regard within a period of two weeks and no more.

11. Put up this matter for further consideration on 18.03.2026.

**Dinesh Kumar Singh, JM**

**Dr. Sujit Kumar Bajpayee, EM**

February 20, 2026  
ORIGINAL APPLICATION NO.157 OF 2024 (WZ)  
P.Kr.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 29930004

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)

E-mail:

[roChh.Sambhajinagar@mpcb.gov.in](mailto:roChh.Sambhajinagar@mpcb.gov.in)



"Your Service is our Duty"

Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chh.Sambhajinagar-431 210.

No. MPCB/RO-CSN/ 272

Date: 06 / 03 / 2026.

**Annexure-I**

To,  
Hon'ble Commissioner,  
(through Assistant Commissioner - SWM Division)  
Chhatrapati Sambhaji Nagar Municipal Corporation,  
Dist.- Chhatrapati Sambhaji Nagar.

Sub : Compliance of Order passed by Hon'ble NGT (WZ) Bench in Original Application No.157 of 2024 (WZ) [Earlier Original Application No. 334/2024 (PB)].

Ref.- Order passed by Hon'ble NGT (WZ) Bench dated 20.02.2026.

Hon'ble Sir,

We are enclosing herewith the Order passed by Hon'ble (WZ) Bench Pune in Original Application No. 157 of 2024 (WZ) [Earlier Original Application No. 334/2024 (PB)]. You are also one of the party in the above matter and since Environment Damage Cost (EDC) of **Rs. 07,42,12,500/-** is already imposed by the Hon'ble Tribunal as per assessment by the Joint Committee. You have agreed to deposit the said EDC amount and therefore the Order dated 20.02.2026 specifically directed you to deposit it within 3 months' time.

You are therefore requested to deposit above amount in the Board's Account and keep -record thereof by communicating compliance of Order dated 20.02.2026.

The details of Account are as below:-

1. Regional Officer, M.P.C Board Chhatrapati Sambhajinagar.
2. Bank Name:- State Bank of India.
3. Account No. 011134725413.
4. IFSC Code:- SBIN0001716.

This is for your information and necessary action, please.

(Manish Holkar)  
Regional Officer-  
Chh.Sambhajinagar.

Copy submitted to:-

1. Regional Officer (HQ), M.P.C B, Sion, Mumbai-400 022.- The compliance of recovery of EDC and utilization of it for the purpose mentioned in the Hon'ble NGT Order dtd. 20.02.2026 can be decided by Consent Granting Authority.
2. Legal Officer 1, M.P.C B (HQ), Sion, Mumbai-400 022.
3. Joint Director, M.P.C B (HQ), Sion, Mumbai-400 022.
4. Regional Officer (BMW), M.P.C B, Sion, Mumbai-400 022.

Copy to :-

Sub-Regional Officer, M.P.C Board, Chhatrapati Sambhajinagar – For information and necessary follow-up.

Item No.14

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.157 OF 2024 (WZ)  
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Vinod Kumar Girdharilal

.....Applicant

***Versus***

The Commissioner, Chhatrapati Sambhajanagar  
Municipal Corporation & Ors.

....Respondents

**Date of hearing: 20.02.2026**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant : None present.  
Respondents : Mr. Aniruddha S. Kulkarni, Advocate for R-1

**ORDER**

1. Today, none has appeared from the side of applicant despite he having been directed by us on the previous date to provide a copy of the present Original Application to the learned counsel for Respondent No.1- Chhatrapati Sambhajanagar Municipal Corporation and appear in-person before this Tribunal.

2. In view of above, we direct the Registry of this Tribunal to serve a copy of the present Original Application upon learned counsel for Respondent No.1 through e-mail forthwith. Thereafter, an additional affidavit, if so required, may be filed by Respondent No.1 within two weeks.

3. In compliance with our previous order dated 13.11.2025, learned counsel for Respondent No.1 has filed an additional affidavit dated 20.02.2026, in which it is made clear that total quantity of legacy waste at

the site is 10,00,000 MT, out of which approximately 9 lakhs MT has already been remediated under the present bio-mining project, and that the remaining quantity is under continuous process of clearing and the same would be cleared on or before 31<sup>st</sup> December, 2026.

4. Further, it is mentioned in this additional affidavit by Respondent No.1 that prior Environmental Clearance (EC) is not required for the activity being run by Respondent No.1 for clearing and bio-remediation/ bio-mining of legacy waste, as the same forms part of municipal solid waste processing activities, such as segregation, composting and RDF preparation, when undertaken as standalone activities, do not attract the provisions of the EIA Notification, 2006.

5. With respect to Leachate Management and Treatment, it is further mentioned in this additional affidavit by Respondent No.1 that at present, no leachate is being generated from the legacy waste dumping site because the waste has substantially undergone bio-decomposition over a period of time. However, as a precautionary environmental safeguard and in compliance with the observations of the Joint Committee, the Answering Respondent has provided necessary leachate collection and management arrangements at the site, and if any incidental runoff or moisture is monitored, the same would be handled in an environmentally sound manner to prevent contamination of surrounding soil or groundwater.

6. Let a copy of the above additional affidavit of Respondent No.1 be served upon the applicant, if not already served, who may file rejoinder affidavit against the same, if any, within two weeks.

7. Learned counsel for Respondent No.1 has agreed to deposit the amount of Rs.7,42,12,500/- (Rupees Seven Crore Forty Two Lakhs Twelve Thousand Five Hundred only), which has been assessed/ calculated by the Joint Committee, subject to the condition that the same, after being

deposited, would be utilized for the improvement of the facility at the site in question.

8. In view of the consent given by learned counsel for Respondent No.1 that Respondent No.1 is ready to make payment of the above-mentioned amount of EDC, we direct, at this stage, that the said amount of EDC be deposited by Respondent No.1 with the Maharashtra Pollution Control Board (MPCB) within a period of three months from the date of uploading of this order and that the said amount shall be utilized by the MPCB for brining improvement in the surrounding area at the site in question.

9. Since there is no counsel appearing to represent Respondent No.2-MPCB today, we direct Respondent No.2 to file rejoinder affidavit, if so required, against the above additional affidavit of Respondent No.1 within two weeks.

10. It is apprised by learned counsel for Respondent No.1 that despite the direction having been issued by this Tribunal to the MPCB, on the previous date i.e. on 13.11.2025, to ensure that decision on the renewal of Authorization Application under S.W.M. Rules, 2016, which was moved by Respondent No.1 on 12.12.2023, be expeditiously taken and communicated to Respondent No.1, the same is still pending consideration before them since the year 2023. We reiterate our previous order and direct the MPCB that decision be taken in this regard within a period of two weeks and no more.

11. Put up this matter for further consideration on 18.03.2026.

**Dinesh Kumar Singh, JM**

**Dr. Sujit Kumar Bajpayee, EM**

February 20, 2026  
ORIGINAL APPLICATION NO.157 OF 2024 (WZ)  
P.Kr.

**MAHARASHTRA POLLUTION CONTROL BOARD**

**Tel:**  
**Fax:**  
**Website: <http://mpcb.gov.in>**  
**Email:**



**No: BO/Consent-committee-under-Chairmanship-of-MS/MSW\_AUTH/MS-HQ/MSW\_AUTH/2603000001**

**Dated:01/03/2026**

**FORM -II**

[See - Rule 16 (1)]



**Your Service is Our Duty**

To,  
 The Municipal Commissioner,  
 Chhatrapati Sambhajnagar Municipal Corporation

Subject: Authorization under Solid Waste Management Rules,2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW\_AUTH-0000001067 Dtd. 02/04/2025

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner having administrative office at Solid Waste Management Department , 3rd Floor, Administration Building , Town Hall, Chh. Snabhajnagar to set up and operate Bio Mining of Legacy Waste -4000MT/Day at Gut No. 78 & 79 at Naregaon, Tal &Dist. Chh. Snabhajnagar on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate Bio Mining of Legacy Waste-
2. The Solid Waste Management authorization is valid for the period up to **31-08-2030**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation/Council shall strictly follow the EIA Notification, 2006.

8. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation/Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of 8th Consent Committee of the Board meeting held on 11/09/2025

**Copy f. w. cs-**

1. The District Collector, The District collector Chh. SambhajiNagar - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy To:**

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar / Sub Regional Officer, MPCB, Chhatrapati Sambhajnagar I For necessary action and follow up.
2. Master File.

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner/Chief Officer, MCGM as mention below.

- 1 4000 MT/Day of Solid Waste generated shall be processed and disposed as below:

| <b>Sr.No.</b> | <b>Operating Agency</b>   | <b>Location of waste processing site</b>     | <b>Municipal Waste</b> | <b>Method of Treatment</b>                 |
|---------------|---|--|------------------------|--|
| 1             | Chh. SambhajiNagar Municipal Corporation ( Owner of the Project) 2) GNI Infrastructure Limited ( Operator of the Project) | Gut No. 78 & 79 Naregaon ,Chh. Snabhajinagar | 4000.00 MT/ Day        | 1. Bio Mining of Legacy Waste -4000 MT/Day |

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.

12. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
13. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
14. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
15. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
16. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
17. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
18. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. This is issued with the approval of 8th Consent Committee meeting of the Board held on 11/09/2025



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Signed by: **Shri. Abhay Pimparkar**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2026-03-01 14:42:41 IST

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Fax:  
Website: <http://mpcb.gov.in>  
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW\_AUTH/MS-HQ/MSW\_AUTH/2603000002

Dated:01/03/2026

## FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,  
The Municipal Commissioner,  
Chh. Sambhajinagar Municipal Corporation

Subject: Authorization under Solid Waste Management Rules,2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW\_AUTH-0000000938 Dtd. 12/12/2023

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Municipal Commissioner, having administrative office at Solid Waste Management Department , 3rd Floor, Administration Building , Town Hall. Chh. Sambhajinagar. to set up and operate solid waste processing/ Recycling/ treatment/disposal facility by Windrow Composting at Gut No. 05 & 14 ( Reservation No. B-19, at Harshool. Chh. Sambhajinagar on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate solid waste processing/ facility
2. The Solid Waste Management authorization is valid for the period up to **31-12-2028**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation/Council shall strictly follow the EIA Notification, 2006.

8. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation/Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of 8th meeting of Consent Committee of the Board held on 11/09/2025.



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Signed by: **Shri. Abhay Pimparkar**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2026-03-01 14:45:43 IST

**Copy f. w. cs-**

1. The District Collector, The District collector Chh. SambhajiNagar - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy To:**

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar / Sub Regional Officer, MPCB, Chhatrapati Sambhajnagar I For necessary action and follow up.
2. Master File.

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities at following location by The Municipal Commissioner as mention below.

- 1 MT/Day of Solid Waste generated shall be processed and disposed as below:

| <b>Sr.No.</b> | <b>Operating Agency</b>                  | <b>Location of waste processing site</b>                               | <b>Municipal Waste</b> | <b>Method of Treatment</b> |
|---------------|--|--|------------------------|----------------------------|
| 1             | Chh. SambhajiNagar Municipal Corporation | Gut No. 05 &14 (Reservation No. B-19), at Harshool. Chh. Sambhajinagar | 150.00 MT/ Day         | 1. Windrow Composting      |

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
13. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

14. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
15. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
16. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
17. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
18. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. This is issued with the approval of Consent Committee of the Board in its meeting held on 11/09/2025



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Fax:  
Website: <http://mpcb.gov.in>  
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW\_AUTH/MS-HQ/MSW\_AUTH/2603000004

Dated:01/03/2026

## FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,  
The Municipal Commissioner,  
Chh. Sambhajinagar Municipal Corporation.

Subject: Authorization under Solid Waste Management Rules,2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW\_AUTH-0000000937 Dtd. 12/12/2023

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Municipal Commissioner having administrative office at Solid Waste Management Department, 3rd Floor, Administrative Building, Town Hall. Chh. Sambhajinagar to set up and operate solid waste processing/ Recycling/ treatment/disposal facility by Windrow Composting of capacity 150 MTD at Gut No. 66,67 ( Reservation No. A-41) at Padegaon, Chh. Sambhajinagar. On the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate Solid waste processing facility
2. The Solid Waste Management authorization is valid for the period up to **31-12-2028**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation/Council shall strictly follow the EIA Notification, 2006.

8. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation/Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of 8th meeting of Consent Committee of the Board held on 11/09/2025.



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Signed by: **Shri. Abhay Pimparkar**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2026-03-01 15:10:59 IST

**Copy f. w. cs-**

1. The District Collector, The District collector Chh. SambhajiNagar - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy To:**

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar / Sub Regional Officer, MPCB, Chhatrapati Sambhajnagar I For necessary action and follow up.
2. Master File.

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities at following location by The Municipal Commissioner as mention below.

- 1 150 MT/Day of Solid Waste generated shall be processed and disposed as below:

| <b>Sr.No.</b> | <b>Operating Agency</b>                  | <b>Location of waste processing site</b>                             | <b>Municipal Waste</b> | <b>Method of Treatment</b> |
|---------------|--|--|------------------------|----------------------------|
| 1             | Chh. SambhajiNagar Municipal Corporation | Gut No. 66,67 (Reservation No.A-41) at Padegaon, Chh. Sambhajinagar. | 150.00 MT/ Day         | 1. Windrow Composting      |

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
13. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

14. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
15. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
16. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
17. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
18. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. This is issued with the approval of Consent Committee of the Board meeting held on 11/09/2025.



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Fax:  
Website: <http://mpcb.gov.in>  
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW\_AUTH/MS-HQ/MSW\_AUTH/2603000003

Dated:01/03/2026

## FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,  
The Municipal Commissioner.  
Chh. Sambhajnagar Municipal Corporation

Subject: Authorization under Solid Waste Management Rules,2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW\_AUTH-000000936

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Municipal Commissioner having administrative office at Chh. Sambhajnagar Municipal Corporation, Solid Waste Management Department 3rd Floor, Administration Building, Town Hall. Chh. Sambhajnagar to set up and operate solid waste processing/ Recycling/ treatment/disposal facility by Windrow composting for capacity 150 MTD at Gut No. 231 (Reservation No. A-10) Chikalhana, Chh. Sambhaji Nagar. on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate solid waste processing facility
2. The Solid Waste Management authorization is valid for the period up to **31-12-2028**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation/Council shall strictly follow the EIA Notification, 2006.

8. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation/Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of 8th meeting of Consent Committee of the Board held on 11/09/2025.



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Signed by: **Shri. Abhay Pimparkar**

Member Secretary

For and on behalf of,

**Maharashtra Pollution Control Board**

ms@mpcb.gov.in

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**Copy f. w. cs-**

1. The District Collector, The District collector Chh. SambhajiNagar - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy To:**

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar / Sub Regional Officer, MPCB, Chhatrapati Sambhajnagar I For necessary action and follow up.
2. Master File.

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities site at following location by The Municipal Commissioner as mention below.

- 1 150 MT/Day of Solid Waste generated shall be processed and disposed as below:

| <b>Sr.No.</b> | <b>Operating Agency</b>                  | <b>Location of waste processing site</b>           | <b>Municipal Waste</b> | <b>Method of Treatment</b> |
|---------------|--|--|------------------------|----------------------------|
| 1             | Chh. SambhajiNagar Municipal Corporation | Gut No. 231 (Reservation No. A-10) at Chikhalthana | 150.00 MT/ Day         | 1. Windrow Composting      |

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
13. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

14. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
15. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
16. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
17. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
18. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. This is issued with the approval of 8th Consent Committee of the Board in its meeting held on 11/09/2025

